

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1126/2024**

**IN THE MATTER OF:****VEER SINGH****.....APPLICANT(s)****VERSUS****STATE OF UTTAR PRADESH & ORS.****.....RESPONDENT(s)****INDEX**

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THROUGH



BHANWAR PAL SINGH JADON

COUNSEL FOR UTTAR PRADESH POLLUTION CONTROL BOARD

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

**DATE: 13.02.2025**

**PLACE: NOIDA**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1126/2024**



**IN THE MATTER OF:**

**VEER SINGH**

.....**APPLICANT(S)**

**VERSUS**

**STATE OF UTTAR PRADESH & OTHERS**

.....**RESPONDENT(S)**

**REPLY ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL  
BOARD IN COMPLIANCE OF THE ORDER DT. 23.10.2024 PASSED BY  
THE HON'BLE NATIONAL GREEN TRIBUNAL**

I, Imraan Ali aged about 45 years S/o Mr. Usman Ali R/o Mohalla- Qaboolpura, Tehsil-Sadar, District-Badaun, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Jhansi, do hereby solemnly affirm and state on oath as under:

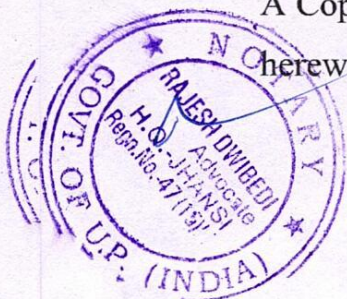
1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

*(Signature)*



3. That in the present matter, the applicant alleges that Respondent no. 14, Smt. Shashi Devi (herein referred to as the "Project Proponent"), along with the leaseholders, have been engaged in carrying out illegal sand/morrum mining in the Betwa river basin, Jhansi since 2021, in violation of the Environmental Clearance (EC) conditions and mining norms. That the private respondents are using heavy machinery, obstructing the natural river flow to facilitate the illegal sand mining. Additionally, the applicant also alleges that two villagers drowned due to pits created by illegal mining.
4. That the above captioned matter was last listed for hearing on 23.10.2024, wherein the Hon'ble Tribunal directed as under:
  - "7. OA raises substantial issue relating to compliance of the provisions of scheduled enactments and guidelines relating to sand mining.*
  - 8. Issue notice to the respondents for filing their response by way of affidavit."*
5. That in compliance with the aforementioned order, the present affidavit is being filed on behalf of the Uttar Pradesh Pollution Control Board, Jhansi.
6. That it is respectfully submitted that on 06.01.2021, the State Level Environmental State Authority Uttar Pradesh has granted Environmental Clearance (EC) in favor of the Project Proponent, i.e. Respondent No. 14 Smt. Shashi Devi R/o House no. 168/19, Noniya Mohal, District-Banda, UP-210001. That the said EC was granted for sand/morrum mining in the Betwa River Basin concerning Khasra/Gata No.-321 Ga, situated at Village-Salemapur, Tehsil-Moth, District-Jhansi.

A Copy of the Environmental Clearance dt. 06.01.2021 has been attached herewith as ANNEXURE A-1.



7. That it is pertinent to state that the Uttar Pradesh Pollution Control Board has issued a Consent to Operate and Authorisation (CCA) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to Respondent No. 11 for the period of 05.02.2024 to 31.12.2028 vide letter dt. 05.02.2024.

A Copy of the letter dt. 05.02.2024 has been attached herewith as **ANNEXURE A-2.**

8. That it is to be stated that the first meeting of the Joint Committee pursuant to the directions of this Hon'ble Tribunal vide order dt. 23.10.2024, was convened on 05.12.2024 in hybrid mode under the chairmanship of Director/ Scientist 'F'. That the said meeting was held to discuss the modalities of the site inspection to be held on 10.12.2024 and to obtain the relevant information from the concerned officials of the Departments. That the actions required from the Deponent as per the said meeting is reproduced herein as under for ready reference:

*"XIV. Copy of Consent to Establish (CTE)*

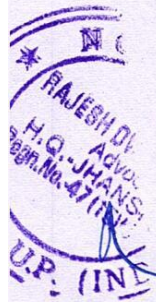
*XV. Copy of Consent to Operate (CTO)*

*XVI. Public Hearing Proceeding and Action Plan*

*XVII. Copy of Site Inspection, if any done, in reference of CTE & CTO*

*(Action required from RO, UPPCB, Jhansi)*

*5. The Joint committee has decided to visit the site in question on 10.12.2024. District Mining officer, Jhansi and Regional Officer, UPPCB, Jhansi are requested to provide the above mentioned information & other related information as perspective of the case and also requested to assist the committee at the site inspection to enable the Joint Committee to comply with the Hon'ble NGT Order."*



A Copy of the Minutes of the Meeting dt. 05.12.2024 has been attached herewith as **ANNEXURE A-3**.

9. That in compliance of the aforementioned actions required from the UPPCB in the meeting dt. 05.12.2024, the CCA and the EC has been duly provided by the Uttar Pradesh Pollution Control Board to the Joint Committee during the said inspection conducted on 10.12.2024. Further it is to be noted that the Deponent himself personally visited the site in question to assist the Joint Committee during the said inspection.

10. That it is pertinent to state that a letter dt. 13.02.2025 was written by the the Uttar Pradesh Pollution Control Board, Jhansi to the District Mining Officer, Jhansi. That the said letter states that during the site inspection conducted on 10.12.2024, it was found from the available records that mining activities were commenced by the project before 05.02.2024, whereas the project obtained consent from the State Board on 05.02.2024. Therefore, it is necessary to obtain information regarding the number of days the project operated before obtaining consent from the State Board for further proceedings in the case. Hence, the UPPCB requested the District Mining Officer, Jhansi was requested vide the said letter to provide information regarding the number of days M/s Shubh Construction, Gata No. 321GA, Village - Salemapur, Tehsil - Moth, District - Jhansi has operated without obtaining consent from the UPPCB at the earliest. This will enable effective further action and submission of a report to the Hon'ble National Green Tribunal.

A Copy of the letter dt. 13.02.2025 has been attached herewith as **ANNEXURE A-4**.



- 11. That it is respectfully submitted that the imposition of Environmental Compensation is currently in process, as the information regarding the duration for which M/s Shubh Construction, Gata No. 321GA, Village - Salemapur, Tehsil - Moth, District - Jhansi operated without obtaining consent from the UPPCB is yet to be received.
- 12. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.
- 13. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

*[Handwritten Signature]*

DEPONENT

**VERIFICATION**

Verified at Jhansi on this 13<sup>th</sup> day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*[Handwritten Signature]*

DEPONENT



Serial No. 452/25  
 Certified that the foregoing statement  
 sworn before me this day at Jhansi  
 by Shri/Smt./Kum. Imran Ali  
 to whom the contents of this affidavit have  
 been read over and explained and who  
 is identified by Shri. Saif  
 Received the legal fee Rs. 5000 each  
13/2/25  
 RAJESH DWIVEDI  
 ADVOCATE  
 NOTARY JHANSI DISTRICT

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

To,

Smt. Shashi Devi,  
House No- 168/19, Noniya Mohal,  
District- Banda, U.P-210001

Ref. No. 602 /Parya/SEIAA/5915-5489/2020Date: 06 January, 2021

**Sub: Environmental Clearance for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village - Salemapur, Tehsil-Moth, District - Jhansi, U. P. (Leased Area : 10.0 ha), M/s Shubh Construction.**

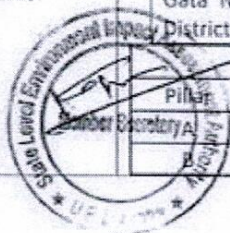
Dear Sir,

Please refer to your application/letter dated 08-02-2020, 21-02-2020, 02-10-2020, 20-11-2020 & 21-12-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23-11-2020 and SEIAA meeting 22-12-2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P. (Leased Area : 10.0 ha), M/s Shubh Construction.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 114/Parya/SEAC/5489/2019 dated 08/06//2020.
3. The public hearing was organized on 18/09/2020. Final EIA report submitted by the project proponent on 02/10/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/50833/2020
2.	File No. allotted by SEIAA, UP	5915/5489
3.	Name of Proponent	Smt. Shashi Devi
4.	Full correspondence address of proponent and mobile no.	Shashi Devi W/o Shrivirendra Kumar R/o-House. No. 168/19, NoniyaMohal, District - Banda, Uttar Pradesh Mobile no. - E mail ID - subhsand@gmail.com
5.	Name of Project	Environmental clearance of proposed riverbed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre), along River Betwa in Gata No.- 321 Ga, at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P. of M/s Shubh Construction.
6.	Project Location (Plot. Khsra/Gata No.)	321 Ga
7.	Name of River	Betwa River
8.	Name of Village	Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.
9.	Tehsil	Moth
10.	District	Jhansi
11.	Name of Minor Mineral	Sand/Morrum
12.	Sanctioned Lease Area (in Ha.)	10.00 ha
13.	Max. & Min mRL within lease area	Max - 150.30 mRL Min - 147.0 mRL Zero mRL - 150.30mRL
14.	Pillar Coordinates (Verified by DMO)	Gata No.- 321 Ga, at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P. of M/s Shubh Construction.
		Total lease area
		Pillar
		Latitude
		Longitude
		25° 48' 04.57"N
		79° 04' 57.25"E
		25° 48' 24.19"N
		79° 05' 03.97"E



E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.  
(Leased Area : 10.0 ha), M/s Shubh Construction.

		C	25° 48' 22.36"N	79° 05' 09.66"E
		D	25° 48' 03.13"N	79° 05' 02.41"E
Submerged area				
	Pillar	Latitude	Longitude	
	S1	25° 48' 19.66"N	79° 04' 52.41"E	
	S2	25° 48' 17.87"N	79° 05' 52.69"E	
	S3	25° 48' 17.92"N	79° 05' 54.71"E	
	S4	25° 48' 19.82"N	79° 05' 56.37"E	
	S5	25° 48' 20.09"N	79° 04' 57.73"E	
	S6	25° 48' 21.45"N	79° 05' 09.35"E	
	S7	25° 48' 18.86"N	79° 05' 08.37"E	
	S8	25° 48' 18.99"N	79° 05' 07.21"E	
	S9	25° 48' 13.48"N	79° 04' 05.40"E	
	S10	25° 48' 08.38"N	79° 05' 02.89"E	
	S11	25° 48' 07.43"N	79° 05' 00.55"E	
	S12	25° 48' 04.16"N	79° 05' 58.88"E	
	S13	25° 48' 14.41"N	79° 04' 00.61"E	
	S14	25° 48' 14.37"N	79° 05' 00.90"E	
	S15	25° 48' 11.83"N	79° 05' 01.44"E	
	S16	25° 48' 11.39"N	79° 05' 02.53"E	
	S17	25° 48' 16.86"N	79° 04' 03.68"E	
	S18	25° 48' 15.47"N	79° 05' 01.40"E	
15.	Total Geological Reserves	187260 m <sup>3</sup>		
16.	Total Mineable Reserve in LOI	50000 m <sup>3</sup> /annum		
17.	Total Proposed Production	250000 m <sup>3</sup> (5 years)		
18.	Proposed Production /year	50000 m <sup>3</sup> /annum		
19.	Sanctioned Period of Mine lease	5 years		
20.	Production of mine/day	200 m <sup>3</sup> /day		
21.	Method of Mining	Opencast Semi-mechanized		
22.	No. of working days	250		
23.	Working hours/day	8		
24.	No. of worker	30		
25.	No. of vehicles movement/day	25		
26.	Type of Land	Govt./Non Forest Land (riverbed)		
27.	Ultimate of Depth of Mining	2.0m		
28.	Nearest metalled road from site	1.0 km		
29.	Water Requirement	PURPOSE		
		Drinking	- 0.30 KLD	
		Suppression of dust	- 10.30 KLD	
		Plantation	- 0.40 KLD	
		Others (if any)	- 0.00 KLD	
		Total	- 11.0 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	PARAMARSH (Servicing Environment and Development) NABET/EIA/1821 RA 0120 Valid till - 01/05/2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No - 1562/30MMC/ (2019-20) dated - 28/01/2020		
33.	Details of Lease Area in approved DSR	Serial no. 10 Page no. 10		
34.	Project Cost	90.00 lacs/annum		
35.	Proposed CER cost	1.80 lacs		
36.	Proposed EMP cost	12.60 lacs		

E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.  
(Leased Area : 10.0 ha). M/s Shubh Construction.

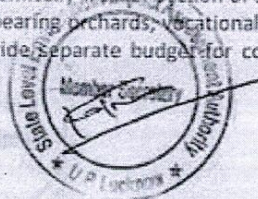
37.	Length and breadth of Haul Road	Length – 0.90 km Breadth – 6.00 m Temporary culvert on haul road shall be made for transportation
38.	No. of Trees to be Planted	400

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 23-11-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 22-12-2020 has decided to grant the Environmental Clearance to the title project for collection of 50000 m<sup>3</sup>/annum is proposed lease area 10 ha subject to effective implementation of the following General Conditions and specific conditions:

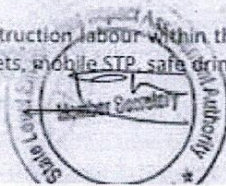
**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.



E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.,  
(Leased Area : 10.0 ha), M/s Shubh Construction.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche



E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.  
(Leased Area : 10.0 ha), M/s Shubh Construction.

- etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
  44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Before plantation in a selected area the soil testing should be done and species to be chosen accordingly.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakkamotorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.
19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed revegetation study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.

E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.  
(Leased Area : 10.0 ha), M/s Shubh Construction.

24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

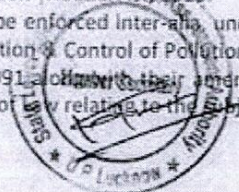
  
 Member Secretary  
 Sand & Morrum Mining, Jhansi

E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.  
(Leased Area : 10.0 ha), M/s Shubh Construction.

46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
  47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
  51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  54. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  64. Waste water from potable use be collected and reused for sprinkling.
  65. During the school opening and closing time vehicle movement will be restricted.
  66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991, and also their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of law relating to the Subject matter.



E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.  
(Leased Area : 10.0 ha), M/s Shubh Construction.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5915-5489/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jhansi, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

201665/UPPCB/Jhansi(UPPCBRO)/CTO/both/JHANSI/2024

Date: 05/02/2024

To,

M/s

MS SHUBH CONSTRUCTION

Area 10.00 Ha, Gata No. 321Ga, Village Salemapur, Tehsil Moth,  
District Jhansi (U.P.) ,JHANSI,210001

Application Id-  
24580543

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **MS SHUBH CONSTRUCTION** located at **Area 10.00 Ha, Gata No. 321Ga, Village Salemapur, Tehsil Moth, District Jhansi (U.P.) ,JHANSI,210001.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS SHUBH CONSTRUCTION granted for the period from 05/02/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	50000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

- 5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
- 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
- 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
- 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production capacity Sand/Morrum- 50000 Cu meter/year by opencast and semi mechanized mining in 10.0 Hectare Lease area at Gata No. 321 Ga, Village Salemapur, Tehsil Moth, District Jhansi (U.P.)
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 602/Parya/SEIAA/5915-5489/2020 dated 06.01.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Rajendra  
Singh**

Digitally signed by  
Rajendra Singh  
Date: 2024.02.09  
05:47:46 +05'30'

**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis

Rajendra Singh Digitally signed by Rajendra Singh  
Date: 2024.02.09 05:48:07 +05'30'

Chief Environmental Officer (circle-2)



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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नतीद री  
31/12/24  
D.M.O.

भारत सरकार  
Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
देशीय कार्यालय, लखनऊ  
Regional Office, Lucknow

केन्द्रीय भवन, पारवस पाल, रोपट्टर एम, अलीगंज, लखनऊ-226024  
Kendriya Bhawan, 11<sup>th</sup> Floor, Sector II, Aliganj, Lucknow-226024, Phone No : 0522-2326696  
Email : roez.lko-mef&c nic.in, gdmofcrlko@gmail.com



कृपया अनुपालक नुम्बर: XXI/ENV/NGT/CC/170/2024/406.

Dated: 05.12.2024

Court matter/ Email

किलि...  
डॉ. सी

MINUTE OF MEETING DATED 05.12.2024 IN O.A. NO. 1126 OF 2024  
TITLED AS VEER SINGH & ANR VS UOI & ORS BEFORE THE HON'BLE,  
NGT, NEW DELHI-Regarding.

Date: 05.12.2024 Time. 1100Hrs

Background:

1. In this original application, applicant has alleged that EC was granted to respondent no. 14 by SEIAA on 06.01.2021 for sand/morrum mining in Betwa river basin in respect of khasra/gata no. 321 Ga Ta, Village Salemapur, Tehsil-Moth, District Jhansi, UP but respondent no. 14-Smt. Shashi Devi, along with leaseholders, respondent no.11-M/s. Shubh Construction, respondent no.12-Shri Virendra Kumar and respondent no.13-Sanjeev Kumar is indulging in illegal sand/morrum mining since 2021 in violation of the EC conditions and in violation of the norms.
2. The Hon'ble Tribunal was pleased to pass the order dated 23.10.2024. The relevant para read as:  
  
".....13. Having regard to the seriousness of the allegation, we also deem it proper to constitute a Joint Committee comprising of representatives of the Member Secretary, CPCB and RO MoEF&CC, Lucknow. RO MoEF&CC, Lucknow will act as a coordinating agency in this two-member joint committee. The joint committee will visit the site and ascertain the truthfulness of the allegations made in the OA,

the extent of the violation, if any, by respondent nos. 11 to 14 ~~and~~  
 other person and suggest remedial measures and submit the report  
 before the Tribunal within eight weeks.

14. A copy of this order may be forwarded to Members of the joint  
 committee by email for compliance.

15. List on 14.02.2025....."

### 3. Follow-up Action:

In compliance to directions of Hon'ble NGT in above said matter, first  
 meeting of the committee was convened on 05.12.2024 in hybrid mode  
 under the chairmanship of Director/Scientist 'F' to discuss the modalities  
 of site inspection and to obtained information from concerned officials of  
 Departments. The List of the participants is annexed as **Annexure-A1**

### 4. Records of discussion are as follows:

At the onset, chairman welcomed the committee members and explained  
 about directions of Hon'ble NGT in detail.

During the meeting dated 05.12.2024, it was unanimously decided that  
 certain information is needed to comply the Hon'ble Tribunal order which  
 are as follows:

- I. E-tender/Auction Notice
- II. Valid Letter of Intent (LOI)
- III. Copy of approved Mining Plan
- IV. Copy of Mining Lease
- V. Production/Excavated Details Since 2021 (Year wise)
- VI. Types of Machine approved for Mining
- ✓VII. Replenishment Study
- VIII. District Survey Report
- IX. Copy of Inspection carried by District Mining Office/ Directorate  
 Mining

- X. Show Cause/Directions Issued by District Mining Office/Directorate Mining
- XI. Detailed Information/Documents with respect to issues raised by applicant in O.A. at Para 3.1.
- XII. NOC of Central Ground Water Authority
- XIII. Hydro-Geological Study Report

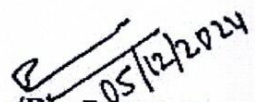
(Action required from District Mining Officer, Jhansi)

- XIV. Copy of Consent to Establish (CTE)
- XV. Copy of Consent to Operate (CTO)
- XVI. Public Hearing Proceeding and Action Plan
- XVII. Copy of Site Inspection, if any done, in reference of CTE & CTO

(Action required from RO, UPPCB, Jhansi)

5. The Joint committee has decided to visit the site in question on 10.12.2024. District Mining officer, Jhansi and Regional Officer, UPPCB, Jhansi are requested to provide the above mentioned information & other related information as perspective of the case and also requested to assist the committee at the site inspection to enable the Joint Committee to comply with the Hon'ble NGT Order.

The meeting ended with thanks to the Chair.

  
(Dr. R.B. Lal)  
Scientist F'

Email Id: [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in) / [rb.lal@nic.in](mailto:rb.lal@nic.in)

1. The Regional Director, CPCB, Lucknow.  
Email: [kamalkumar.cpcb@nic.in](mailto:kamalkumar.cpcb@nic.in) [rdlucknow.cpcb@gov.in](mailto:rdlucknow.cpcb@gov.in)
2. The Regional Officer, UPPCB, Jhansi Email [rojhansi@uppcb.in](mailto:rojhansi@uppcb.in)
3. The District Mining Officer, Jhansi [jhansidgmmo@gmail.com](mailto:jhansidgmmo@gmail.com)  
[rodgmjhansi@gmail.com](mailto:rodgmjhansi@gmail.com)



List of Participants

S.No.	Name of Official	Designation
1.	Dr. R.B.Lal	Scientist 'F' MoEF&CC, RO, Lucknow
2.	Mr. Runa Oraon	Scientist 'E' CPCB, RD, Lucknow
4.	Mr. Imran Ali	Regional Officer, UPPCB Jhansi
5.	Mr. Atul Dubey	Mine Inspector, Jhansi



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड  
Regional Office, U.P. Pollution Control Board

संदर्भ सं० ..... 755/0A-1126/MGT/25  
Ref. No. ....

दिनांक..... 13.02.2025  
Date..... 20

सेवा में,

जिला खान अधिकारी,  
जनपद-झांसी।

**विषय : माननीय राष्ट्रीय हरित अधिकरण में विचाराधीन प्रकरण ओ0ए0 संख्या-1126/2024, (आई0ए0 नम्बर-419/2024) "वीर सिंह बनाम यूनियन ऑफ इण्डिया एवं अन्य" के अन्तर्गत आच्छादित मैसर्स शुभ कन्सट्रक्शन, गाटा नं0-321जीए, ग्राम-सलेमापुर, तहसील-मोंठ, जनपद-झांसी के द्वारा खनन कार्य किये जाने सम्बन्धी सूचना प्रदान किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक का सदर्थ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मैसर्स शुभ कन्सट्रक्शन, गाटा नं0-321जीए, ग्राम-सलेमापुर, तहसील-मोंठ, जनपद-झांसी द्वारा किये गये अवैध खनन सम्बन्धी शिकायती प्रकरण माननीय राष्ट्रीय हरित अधिकरण में ओ0ए0 संख्या-1126/2024, (आई0ए0 नम्बर-419/2024) "वीर सिंह बनाम यूनियन ऑफ इण्डिया एवं अन्य" के रूप में विचाराधीन है। माननीय राष्ट्रीय हरित अधिकरण द्वारा उक्त बाद में संयुक्त समिति का गठन कर फ़ैक्टुअल रिपोर्ट एवं एक्शन टेकन रिपोर्ट दाखिल किये जाने के निर्देश पारित है। निर्देशों के अनुपालन में संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक-10.12.2024 में किया गया। स्थलीय निरीक्षण के समय प्राप्त अभिलेखों से संज्ञान में आया है कि परियोजना द्वारा दि0-05.02.2024 से पूर्व खनन कार्य प्रारम्भ किया गया है, जबकि परियोजना को राज्य बोर्ड से सहमति दि0-05.02.2024 से प्राप्त है। इस प्रकार दिनांक-05.02.2024 से पूर्व में परियोजना द्वारा कितने दिनों खनन कार्य किया गया है से सम्बन्धित सूचना प्रकरण में अग्रिम कार्यवाही हेतु प्राप्त होना आवश्यक है।

अतः आपसे अनुरोध है कि मैसर्स शुभ कन्सट्रक्शन, गाटा नं0-321जीए, ग्राम-सलेमापुर, तहसील मोंठ, जनपद-झांसी बिना राज्य बोर्ड से सहमति प्राप्त किये कितने दिन परियोजना संचालित रही सम्बन्धी सूचना यथाशीघ्र इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे प्रकरण में अग्रिम प्रभावी कार्यवाही कर माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया जा सके।

भवदीय

(इमरान अली)

क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, जनपद-झांसी,
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी